

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3582
ANSWERED ON:19.08.2003
TRANSFER OF LAND
DHANI RAM SHANDIL

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that in the year 1989 all the un-utilized and undisposed of evacuee land situated in the Union Territory of Delhi was transferred to the Delhi Administration;
- (b) if so, the terms and conditions under which such transfer was made;
- (c) whether any notification specifying the Khasra numbers of the transferred evacuee land was issued by the Department of Rehabilitation; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI PON RADHAKR)

- (a): The Government of National Capital Territory of Delhi has reported that all the un-utilised and undisposed evacuee land situated in the Union Territory of Delhi were transferred to them vide Government of India's order dated 20.4.1989.
- (b): The various terms and conditions inter-alia stipulated in the said order are that the expenditure in connection with the administration and management of evacuee lands/properties, recovery of rent and litigation etc. shall be met by the Delhi Administration from their own budget. The realization made by them from the disposal of lands properties recovery of rent, etc. shall be credited in their appropriate receipt head.
- (c)&(d): The Government of NCT of Delhi has further reported that no such notification specifying the Khasra number of the transferred evacuee land was issued by the Department of Rehabilitation.